

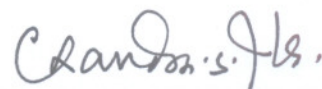
**HIGH COURT OF JUDICATURE AT PATNA**  
**BAILY ROAD, PATNA- 800001**

**TENDER NOTICE**  
**FOR**  
**ANNUAL RATE CONTRACT FOR LAN /INTRANET CONNECTIONS**

**Notice No:-01/2015/Computer Cell**

**Dated:- 12/01/2015**

1. Hon'ble the High Court, Patna intends to enter into an Annual Rate Contract for LAN /Intranet connections for official use of this Court for a period of one year from the date of award of contract.
2. The contractor who is professionally competent to carry jobs should deposit sealed tender/quotation duly super scribed **"Quotation for Networking of LAN/Intranet connections"** to undersigned till 2<sup>nd</sup> February'2015 not later than 4:00 P.M. before Registrar IT-cum-CPC, Patna High Court. The tenders/quotations will be opened on 3<sup>rd</sup> February' 2015 at 4:30 P.M. in the Chambers of Learned Registrar General in the presence of the bidders or their authorised representatives. Official Website of Patna High Court is *patnahighcourt.bih.nic.in*



(REGISTRAR IT-CUM-CPC)

HIGH COURT, PATNA

3. The detailed information/terms and conditions for the purpose is as follows;

**Detailed information/terms and conditions for the networking of LAN items/Intranet connections in Hon'ble the Patna High Court.**

- (a) The period of Annual Rate Contract for networking of LAN itmes/Intranet Connections in Hon'ble the Patna High Court will be normally for a period of one year from the date of award of contract which shall be extended further subject to satisfactory services of the firm.
- (b) The Bid validity period is 45 days from the date of opening of bid.

- (c) The firm should be registered under Company Act and are required to submit the copy of certificates like PAN card and service tax.
- (d) The firm/company should have sufficient experience preferably in Central/State Government, Departments, Organizations, Public sector undertakings of providing service and supply of similar products and undertaking work for LAN cabling (supporting documents to be attached).
- (e) The tender document should be signed by the firm along with stamp on each and every page stating that the terms and conditions of the tender document are fully acceptable to them. In case the tender document is not signed by the firm, the bid will be summarily rejected.
- (f) The sealed tenders/quotations duly super scribed "*Quotation for networking of LAN itmes/Intranet connections*" addressed to the undersigned should be deposited in the office of Learned Registrar IT-cum-CPC, Patna High Court. Tenders/quotations received after stipulated date and time shall not be entertained. The tenders/quotations will be opened on 3<sup>rd</sup> February 2015 at 4<sup>'</sup>30 P.M. in the Chambers of Registrar General, Patna High Court in the presence of the bidders or their representatives who may like to be present at that time.
- (g) The tenders/quotations shall be submitted in prescribed proforma (**Annexure-I**) along with an Earnest Money Deposit (EMD) of **Rs. 5000/- (Rupees Five Thousand Only)** in the form of Demand Draft/Pay Order from any of the Nationalized/Public Sector Bank in favour of the **Registrar General, Patna High Court, Patna**. If successful tenderer declines to act on the contract placed by Hon'ble the Patna High Court, EMD shall stand forfeited and no claim on this account shall be entertained. The EMD of unsuccessful tenderers shall be returned/refunded after finalization of contract. The bid is also to be accompanied with experience details and other relevant information which prospective bidder may like to bring to the notice of Hon'ble the Patna High Court.
- (h) The successful bidder will have to furnish a Performance Security Deposit of **Rs. 10,000/- (Rupees Ten Thousand Only)** in the form of Bank Guarrantee from any of the Nationalized/Public Sector Bank duly pledged in favour of **the Registrar General, Patna High Court, Patna** for due discharge of obligation under the contract. The performance security will be released only after timely and satisfactory completion of the job. However, the same shall be forfeited in case of any default.
- (i) New jobs done by the contractor shall be under warranty for a period of one year and no amount shall be payable for attending complaints due to technical fault during this period. However, all services provided to attend the existing network in this Court or complaints in respect of these jobs, after lapse of warranty period of one year shall be chargeble by the contractor as per terms and conditions of this rate approval. In case complete cabling is done due to damaged, if any, the Hon'ble Court will pay the cost of only material during the warranty period.
- (j) In case of shortfall in attending complaints, a sum of Rs. 500/- (Rupees Five Hundred Only) per day shall be imposed to the firm as penalty.

- (k) The warranty of the switch should be comprehensive on-site and BACK-TO-BACK from OEM. The contractor will warrant all the hardware and software against defects arising out of faulty design, materials and media workmanship etc. for a period of three years from the date of supply of the hardware. In case of failure of switches, the hardware to be replaced or standby of equal or higher capacity to be provided in order to ensure that the work is not held up more than 12 hours. Replacement of failed hardware within NBD from the time the problem is identified. Call to be attended within 2 hours from the time it is lodged and closed within 4 hours.
- (l) The prospective bidders are free to seek any clarifications and may know the scope of the work from Section Officer (Computer Cell), Patna High Court, Patna. He may be contacted with the prior appointment on any working day before tender-opening.
- (m) The contract shall normally be awarded to the lowest evaluated bidder whose bid has been found to be responsive and who is eligible/qualified to perform the contract satisfactorily as per the terms and conditions incorporated in the tender letter.
- (n) The contract can be terminated by Hon'ble the Patna High Court at any time without assigning any reason. If the work of the contractor is found to be unsatisfactory, it would be entrusted to any other party at the risk and expenses of the defaulting contractor. In this connection, decision of Hon'ble the Patna High Court shall be final and binding upon the contractor.
- (o) The contract may be extended for one year in case of the services provided by the contractor is found satisfactory.
- (p) The firm blacklisted at any point of time by any Ministry/Department need not apply. In case, the fact is concealed and it will come to the notice of the Government during the period of contract, the contract shall be terminated straightway and the security deposit will be forfeited. If the fact comes to notice before award of contract, his bid shall be rejected outright.
- (q) Hon'ble the Patna High Court reserves the right to reject the quotation in whole or any part and decision of Hon'ble the Court in the matter will be final. **However, the bidders would have the right to question the bidding conditions, bidding process and/or rejection of its bid.**
- (r) All matters/disputes pertaining to the tender and resultant contract shall be settled in Patna Jurisdiction.

To

**The Registrar IT-cum-CPC  
Patna High Court**

**Sub: Quotation for providing networking of LAN /Intranet connections  
in Hon'ble the Patna High Court- Regarding.**

Sir,

I/We intend to submit the quotation on the subject captioned above and hereby consent to agree/accept all terms and conditions stipulated in Hon'ble the Patna High Court's tender notice No. 01/2015 dated 12.01.2015. The information desired and rates quoted are as per following minimum details:-

Sl. No.	Name of the itmes	Brand specification	Rate per unit/per meter (In words and figure)
1.	CAT-6 Four pair UTB Cable		
2.	CAT-6 Information Outlet Box		
3.	OFC Cable		
3.	R.J. 45 Connector		
4.	Patch Chord 2 mtr.		
5.	Patch Chord 3 mtr.		
6.	Patch Chord 7 mtr.		
7.	08 Port Switch 10/100 mbps		
8.	16 Port Switch 10/100 mbps		
9.	24 Port Switch 10/100 mbps		
10.	08 Port Switch 01 gbps		
11.	16 Port Switch 01 gbps		
12.	24 Port Switch 01 gbps		
13.	Wall/Floor Cutting and Refilling		
14.	UTP Cable lying charge with ISI-Make PVC casing supply and fixing.		
15.	OFC cable lying charges with ISI-Make PVC casing supply and fixing.		
16.	Existing LAN Points checking and Repairing.		
17.	6U Rack with Cable Manager .		
18.	9U Rack with Cable Manager and Power Distribution.		
19.	Fixing and Dressing of Rack		
20.	Installation of Jack Panel		
21.	Installation of I/O		
22.	Installation of Switch		
23.	Others		

*The bidders may do the sight survey in supervision of Computer Cell before submitting the documents.*

**Documents to be submitted.**

Sl. No.	Documents	
1.	EMD Details (Amount, Name of Bank and Branch, DD Date and No.)	
2.	Experience Details (Copies to be attached)	
3.	The details of the PAN and other statutory registration (copies to be attached)	
4.	whether all the pages of tender document signed and stamped as a token of acceptance of terms and conditions.	

I/We undertake that the documents are genuine/authentic and nothing has been hidden and that I/We are not blacklisted/debarred by any Government organization and competent to contract. I/We understand that the contract is liable to be cancelled, if found to be having obtained, through fraudulent means/concealment of information.

(Signature of Authorized Signatory)

Name of Bidder \_\_\_\_\_

Complete Address: \_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

Address (Works), if any \_\_\_\_\_

Contact Nos. \_\_\_\_\_